S. No.159

WWW.LIVELAW.IN

Before Notice Matters

HIGH COURT OF JAMMU &KASHMIR AND LADAKH AT SRINAGAR

> Bail App No. 138/2021 CrlM No. 1302/2021

Rayees Ahmad Khan

.....Petitioner(s)

Through:

Mr. Umar Mir, Adv.

V/s

Union Territory through P/S Kupwara

..... Respondent(s)

Through:

Mr. Asif, Dy. AG.

CORAM:

Hon'ble Mr. Justice Sanjay Dhar, Judge.

ORDER 29.11.2021

01. The petitioner is invoking jurisdiction of this Court under Section 438

Cr. P.C seeking bail in anticipation of his arrest in FIR No. 37/2018 for

offence under Section 13 of ULAPA and Section 67 IT Act of Police

Station, Baramulla.

02. A perusal of the application reveals that before invoking jurisdiction of

this Court, the petitioner has snot exhausted the remedy of making an

application for grant of anticipatory bail before the Special Court

concerned. It is averred in the application that the petitioner could not

avail the remedy of anticipatory bail before the Designated Court of

Additional Sessions Judge, Baramulla because the police has kept a

watch on the main gate of that court and the petitioner is apprehending

arrest over there.

03. Although, Section 438 Cr. P.C gives concurrent jurisdiction to High

Court and Sessions Court to consider a bail application of an accused yet,

as a matter of ordinary practice, High Court does not entertain application

of a person under Section 438 Cr. P. C unless the said person has

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approached and exhausted the remedy before the Court of first instance.

It is only in exception cases and in special circumstances t hat t he High

Court may entertain an application under Section 438 of Cr. P. C without

insisting upon filing of such application before the court of Sessions in

the first instance. Reference can be made to the judgment of the

Karnataka High Court in case titled Smt. Savitri Samso Vs. State of

Karnataka, 2001 CriLJ 3164, judgment of Madhya Pradesh High Court in

the case titled Smt. Manisha Neema Vs. STate of M. P, 2003(2) MPLJ

587 and the judgment of the Delhi High Court in case titled Gopal Goyal

Vs. State of NCT of Delhi (Bail Application No. 1565/2012 decided on

19th November, 2012). The aforesaid ratio has been followed by this

Court in the judgment passed in Bail App. No. 93/2021 titled Khurshid

Ahmad Khanna Vs. U. T of J&K decided on 06.10.2021.

04. In view of what has been discussed hereinabove, it is clear that unless

there are compelling and exceptional circumstances, the petitioner,

without actually exhausting the remedy of filing of bail application

before the court of first instance, cannot invoke the jurisdiction of this

Court. In the instant case, the petitioner has not disclosed any compelling

or special circumstances. The only contention of the petitioner is that he

is apprehending his arrest at Baramulla as the police is keeping watch

over there. Petitioner is seeking bail in anticipation of his arrest, as such,

he has physically surrendered himself before the court at the time of

filing of the application. The contention that he is apprehending arrest in

the Court Complex at Baramulla is without any substance as he is not

required to physically attend the court.

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<u>**05.**</u> For the foregoing reasons, without expressing any opinion on the merits of the case, the application is dismissed with liberty to the petitioner to approach the court of first instance.

(Sanjay Dhar) Judge

SRINAGAR 29.11.2021 "Aasif"

